

SUPREME COURT OF INDIA
ADMN. MATERIALS (P&S)

By Speed Post
No. 33/Comp/dis/17/SCI(AM)
Dated : 20th December, 2017

Last date of Tender : 8th January, 2018

NOTICE INVITING TENDER FOR
SELLING/DISPOSAL OF CONDEMNED E-WASTE ITEMS SUCH AS
COMPUTERS, PRINTERS, UPS & ITS PERIPHERALS,
ELECTRONICS/ELECTRICAL ITEMS, TELEPHONE /MOBILES AND
FIRE EXTINGUISHERS ETC.

Sealed tenders are invited from **Authorised/Registered E-Waste Recyclers/reprocessors of E-waste registered with Central Pollution Control Board, Ministry of Environment & Forests, Govt. Of India or with the Delhi Pollution Central Board (approved by Government of India/State Govt.)** for selling/disposal of Condemned E-waste items such as Computers, Printers, UPS & its Peripherals, Electronics/Electrical items, Telephone/Mobiles and Fire extinguishers etc. as per performa annexed herewith as **"Annexure-'A', 'B', 'C', 'D' & 'E'** 'AS IS WHERE IS and WHATEVER THERE IS " from Supreme Court premises to be lifted for disposal. However, the exact quantity of the E-Waste items may increase or decrease at the time of placing the order for the same.

The above condemned E-waste items may be inspected by the intrested bidders, if they so desire, on all working days during 11.00 A.M. to 04.00 P.M. except Saturday, Sunday & holidays by contacting Mrs. Anuradha Sharma, Branch Officer, Admn. Material Branch (Tel.No.011-23112235, 23111483), Supreme Court of India, New Delhi.

TERMS AND CONDITIONS OF THE TENDER

1. The tenderers are required to quote their highest and best rates as per **Annexure-' A', 'B', 'C', 'D' & 'E'** attached for above mentioned items subscribing **"Tender for selling/disposal of Condemned E-Waste items"**.
2. Two separate sealed envelopes should be used for submitting (i) "Earnest Money for selling/disposal of condemned e-waste items and (ii) "Financial bid for selling/disposal of condemned e-waste items".
3. Tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same along with his own identity proof to the Reception Officer at Reception Counter No.37 for issuance of entry pass.

4. **The rates shall be valid for a period of 120 days from the date of opening of the tenders.**
5. The tenderers are required to send their tenders along with a Demand Draft of Rs.5,000/- (Rupees Five Thousand only) drawn in favour of “The Registrar (Admn.), Supreme Court of India, New Delhi” as Earnest Money, which will be refunded without interest to the unsuccessful tenderers on their written request after awarding of the contract. Name of the firm, telephone number and name of item may be written on the reverse side of the Demand Draft.-
6. Hypothetical/conditional tender will not be entertained. Tender once submitted shall not be allowed to be amended/withdrawn till finalization of the matter, otherwise action will be taken against such tenderer as deemed fit by the Competent Authority.
7. The inspection of material should be done carefully by the prospective bidders or their representative in this office premises on all working days between 11.00 A.M. to 04.00 P.M. except Saturday, Sunday & holidays on 21-12-2017 to 05-01-2018 and query, if any be raised to the concerned officer/official at the time of inspection. No further clarification will be entertained after the above inspection.
8. The bidders should quote their unconditional rates for the whole items as per the enclosed performa (**Annexures- B to E**).
9. Over-writing/over typing or erasing of the figures are not allowed and shall render the tender invalid. Each page of tender document should be signed by the bidder(s). Unsigned & incomplete quotation is liable to be rejected.
10. The tenderers/Authorised E-waste Recyclers shall have to submit the **Authorisation Certificate** obtained from the Govt. of India/State Government in their own name/organisation for collection/disposal of E-Waste items for Computers, Printers, UPS and its peripherals, Electrical/Electronics items and Telephone/Mobiles etc. alongwith the tender documents. **The tenderers who are not authorized e-waste recyclers and do not hold e-waste recyclers authorization certificate, can submit the tender for Electrical/Electronics and Telephone/Mobiles etc. only.**
11. Materials should be removed/lifted by the highest acceptable responsive bidder (H-1) on “As is where is basis” within three days on receipt of work order after depositing the full amount with the cashier. In case the material is not removed within the prescribed time the EMD will be forfeited and any loss whatsoever occurring due to this, will also be recovered from the bidder.

12. The Registry will deal with the tenderer directly and no middleman/commission agents etc. should be asked by the tenderer to represent the cause and they will not be entertained by the Registry.
13. The Registry in its descretion, reserves the right to reject or accept any or all the tenders, partly or completely, at any time without assigning any reason thereof.
14. All the bidders shall ensure compliance with the provisions contained in E-Waste (Management & Handling) Rules-2011 and guidelines issued by the Govt. for disposal/recycling in an environment friendly manner and any other notifications notified thereafter by the Govt. Of India/State Govt./ Union Territory.
15. Bidders are required to submit the Proforma attached as **Annexure- 'F' & 'G'** duly signed by the authorized person/representative of the firm.
16. The Condemned fire extinguishers may be disposed as per the norms for condemnation of fire extinguishers shown in para 14 of the booklet of BIS code of practice regarding fire extinguishers, at page 9, that the rejected fire extinguishers should be cut centrally across the body and made unusable to prohibit their subsequent use.

TERMS & CONDITIONS OF THE SUCCESSFUL TENDERER

17. The successful tenderer will have to lift the material in one lot at their expenses in the supervision of the Officers of the Registry within three days from the intimation for lifting the same after depositing the entire bid amount. In case the material is not removed within the prescribed time the EMD will be forfeited and any loss what so ever occuring due to this, will be recovered from the bidder.
18. The successful tenderers will have to deposit the entire bid amount by demand draft/pay order drawn in favour of "The Registrar(Admn.), Supreme Court of India", New Delhi before lifting the items.
19. The successful tenderer shall engage his own labour for lifting the same only from the place earmarked for the purpose and shall have to bear the Cartage for lifting the same.
20. Goods/Materials will be lifted/removed under the supervision of designated officers/officials of the Supreme Court Registry.

21. The items will be required to be lifted from the Supreme Court Premises. Rates quoted shall include costs of commuting and no separate traveling charges shall be admissible.
22. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registrar (Admn. M.), Supreme Court of India, New Delhi.
23. No damage should be caused to the existing property of the Registry while removing the articles from the site. Any loss/damage to the Registry or injury or personal accident suffered by any person due to negligence or action of successful bidder or unauthorised worker will have to be indemnified by the successful bidder.
24. Goods/materials will be removed under the supervision of designated officer(s) of the Registry. Material will have to be removed within the time stipulated in the work order awarding disposal of items to the successful bidder. No extension or time will be given under ordinary circumstances. Delay beyond the stipulated time, may entail cancellation of award/order and forfeiture of the EMD.
25. The successful bidder will have to take away all the condemned listed items under consideration and not selectively.

The interested tenderers/bidders may send their Sealed Tenders in two separate envelopes superscribing (i) **Earnest Money(EMD) for selling/disposal of Scrap/Condemned E-waste items**” and (ii) **Tender Documents/Financial bids for selling/disposal of Scrap/Condemned E-waste items**” respectively addressed by name to the undersigned so as **to reach on or before 08-01-2018 upto 3.00 P.M.**, which may be opened at **3.30 P.M.** on the same day in the Supreme Court Registry by a Committee of Officers constituted for the purpose before the tenderers or their authorised representatives who may wish to remain present.

The tenders received after due date/ and/ or time will not be entertained. In case, less than three tenders are received, due to inadequate competition, the same may not be opened and more tenders may be called and will be opened later on at the place, date and time to be notified in due course to the tenderers/authorised e-waste recyclers.

Sd/-

(BASU DEV SHARMA)
ADDITIONAL REGISTRAR(AM)
20 -12-2017

Encl : Annexure-'A', 'B', 'C', 'D', 'E', 'F' & 'G'.

Note : The Supreme Court Registry will be remain closed w.e.f. 25th December 2017 to 3rd January, 2018 on the eve of Christmas & New Year Holidays.

